

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA-148/89 In

O.A. No. 990/89

T.A. No.

1989

DATE OF DECISION 23-7-89

Shri P.C. Mishra

Applicant (s)

Advocate for the Applicant (s)

Versus
Delhi Administration

Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. P.C. Jain, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Pronounced by Hon'ble Shri P.K. Kartha)

This petition has been filed by the original applicant in OA-990/89 wherein he had prayed for a declaration that his posting to the post of Deputy Director (Trg.) UTCS from 1981 to 1986 could be treated as on deputation only and that the respondent be directed to pay deputation (duty) allowance as per normal rules. After hearing the applicant in person and the learned counsel for the respondents and perusing the records, this Tribunal, vide order dated 23.8.1989, dismissed the application as time barred in view of the provisions of Section 21 of the Administrative Tribunals Act, 1985.

2. The petitioner is seeking a review of the aforesaid order dated 23.8.1989 and for a ruling on the merits of

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the issues raised in the original application ignoring the technicalities of the provision of limitation, after condoning the delay, if any. He has, however, not mentioned any error apparent on the face of the order. Nor has he brought to our notice any fresh facts justifying a review of our order. Accordingly, we see no merit in the petition and it is rejected.

Dec 23/1989
(P.C. Jain)
Administrative Member

Dec 23/1989
(P.K. Kartha)
Vice-Chairman (Judl.)